

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 976/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.02.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and interest, respectively.

Petitioner : SEIL Energy India Limited (SEIL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yasashwi Kant, Advocate, SEIL
Ms. Priyanka Vyas, Advocate, SECIL
Ms. Snigdha Nittala, Advocate, SECIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, for the recovery of amounts wrongfully deducted/withheld by the Respondents, Telangana Discoms, from the monthly energy invoices for the period of June 2022 and July 2022 issued by the Petitioner, along with Late Payment Surcharge and interest, respectively. The learned counsel submitted that the Respondents, Telangana Discoms, have made these deductions/withheld amounts towards the compensation on account of the reduction in availability in complete disregard of the fact that the Petitioner had undertaken an Annual Overhaul in June 2022, and there was a forced outage of Unit 2 in July 2022.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;



(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within six weeks thereafter.

3. The Petition will be listed for hearing on **9.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)